

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FLPL LOGISTICS PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	FLPL LOGISTICS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	23-07-2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U60200DL2009PTC192531
5. Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 71/1, VPO- Ghevra, New Delhi-110041
6. Insolvency commencement date in respect of corporate debtor	15-01-2020 (Order received on 26-02-2020)
7. Estimated date of closure of insolvency resolution process	13-07-2020 (computed from insolvency commencement date as per the order)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	Mr Sukhdev Madnani Reg. No: IBBI/PA-001/IP-P01499/2018-19/12392
9. Address & email of the interim resolution professional, as registered with the board	2-D, Evershine Apartments, Vikaspuri, Block-D, New Delhi -110018 Email: sukhdevmadnani@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Sukhdev Madnani, Interim Resolution Professional, FLPL Logistics Private Limited Address: 1636-40 S. P. Mukherjee Marg, 1st Floor, Above Shiv Mandir, Tyre Market, Delhi - 110006 Email Id: cirp.flpl@gmail.com sukhdevmadnani@hotmail.com Contact No : +91-8802922789, +91- 9313337646
11. Last date for submission of claims	11-03-2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) Physical Address: N.A.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of the FLPL Logistics Private Limited on 15-01-2020 (Order received on 26-02-2020)

The creditors of FLPL Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 11-03-2020 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Sukhdev Madnani

Interim Resolution Professional, FLPL Logistics Private Limited
Reg. No.: IBBI/PA-001/IP-P01499/2018-19/12392

Date: 27/02/2020
Place: New Delhi

